# Telecom Disputes Settlement & Appellate Tribunal

#### New Delhi

No. 1/Judl./Misc./TDSAT/2024

Dated: 15.05.2025

#### NOTICE

It is hereby informed to all Advocates and Parties that as decided by the Competent Authority, for mentioning any matter before the Hon'ble Bench / Court in TDSAT for listing / urgent listing, a "Requisition Slip for Mentioning" as per the format enclosed herein, is required to be submitted with the Court Master or with the Registry at least one-hour (by 10:00 a.m.) before the Court starts.

No mentioning without the "Requisition Slip for Mentioning" will be permitted.

Desk Officer

## Copy to,

- 1. The Telecom Lawyers' Association, TDSAT
- The Registrar-cum-Principal Secretary, TDSAT
- 3. The Director, TDSAT
- 4. The Deputy Registrar, TDSAT
- 5. The PPS/PS to Hon'ble Chairperson and Members, TDSAT
- 6. The Notice Board
- 7. The TDSAT, Website

### TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL **NEW DELHI**

Requisition Slip for Mentioning
[Requests should be submitted with the Court Master or with the Registry at least one-hour (i.e.by 10:00 am) before the Court starts.]

To be	Mentioned on/for	(date):
(1)	Case No	(or) Dy. No
(2)	Next Date of Hea	aring, if any:
(3)	Listed before/To be listed before: Hon'ble Court-1/Hon'ble Court-3/Registrar Court	
(4)	Grounds for urgency and the nature of relief sought (in brief):	
		Signature
		Name of the Counsel
		Mobile No.
		Advocate for the
	: New Delhi	
	FO	OR THE USE OF COURT / REGISTRY

Remarks / Objections: